

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 2358/2003
MA 2025/2003

(2)

New Delhi, this the 24th day of September, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (C)
Hon'ble Sh. V.K. Majotra, Member (A)

1. N.D. Mehta, S/o Late Sh. Khushi Ram
90, Punjabi Colony, Narela, Delhi.
2. M.M. Bhatia, S/o Late Sh. H.C. Bhatia
1H/41-A, NIT, Faridabad.
3. Smt. Saroj Kapoor, W/o Sh. H.K. Kapoor
C-2/67A, Keshav Puram, New Delhi.
4. Smt. Mrindula Roy, W/o Sh. Neeraj Roy
8, 34, Nehru Nagar, New Delhi.
5. S.K. Jain, S/o Late Sh. S.P. Jain
222, DDA (SFS) Flats, Gurimohar Encl.
New Delhi.
6. J.R. Arora, S/o Late Sh. B.B. Arora
N-205, Sector 8, R.K. Puram, N. Delhi.
7. Atul Saxena, S/o Sh. C.H. Saxena
G-59D, Dilkshad Colony, Delhi.

... applicants

(By Advocate Sh. Deepak Verma)

V E R S U S

1. The Secretary
Ministry of Statistics & P.I.
Sardar Patel Bhawan, Sansad Marg, New Delhi.
2. The Secretary
Department of Expenditure,
Ministry of Finance
North Block, New Delhi.
3. The Dy. Director General (DDG)
Computer Centre, E.B.A., R.K. Puram
New Delhi - 110 066.

... Respondents

ORDER ORAL

By Hon'ble Smt. Lakshmi Swaminathan, VC (C)

Heard Sh. Deepak Verma, learned counsel for
the applicants.

2. He has drawn our attention to the Annexure
A-1 letter issued by the respondents dated 20-2-2003.
Operative part of this letter reads as follows :-

Y2

-2/-

(3)

With reference to notices regarding revision of pay scales of EDP staff served by you on behalf of various EDP staff in this Centre, it is to inform you that the matter in this regard is under active consideration with the Ministry of Statistics & Programme Implementation and as soon as a decision is taken in this regard, the same will be conveyed to you.

3. Learned counsel has submitted that till date, no final decision or communication has been received by the applicants with reference to the aforesaid letter issued to them. Hence this OA.

4. Noting the fact that respondents themselves have stated that the matter in issue in the present OA is under their "active consideration", awaiting a decision by the competent authority for the last over seven months, we consider that it would be appropriate to dispose of this OA at this stage, even without issuing notices to the respondents with the following directions :-

Respondents are directed to take a final decision in the aforesaid pending matter which is stated to be under their active consideration i.e. the request of the applicants for revision in pay scale as early as possible and in any case within two months from the date of receipt of a copy of this order with intimation to the applicants. Need-less to say, they should pass a reasoned and speaking order in case they are rejecting the applicants' claims.

5. OA is disposed of as above.

Mayo

(V.L. Majotra)
Member (S)

/vks/

Lakshmi

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)